

[Shri Hari Vishnu Kamath]

May I submit, that at the moment the House is not aware whether this has been done. I may remind the House and you too, that when the States Reorganisation Bill was before the House, before the amending Bill was introduced, I remember that the proceedings of the legislatures of the various States were made available to Members and laid on the Table of the House.

Mr. Speaker: Yes. He is right. But the Bill was referred to the Assam Legislature; they have discussed it and the report has been received. It is available at the counter and the hon. Members can get copies of that.

Shri Hari Vishnu Kamath: Does it refer to the Nagaland Legislature, the Territorial Council?

Mr. Speaker: Yes. The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Jawaharlal Nehru: I introduce the Bill.

12.10 hrs.

STATE OF NAGALAND BILL*

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): I beg to move:

"That leave be granted to introduce a Bill to provide for the formation of the State of Nagaland and for matters connected therewith."

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the formation of the State of Nagaland and for matters connected therewith."

The motion was adopted.

Shri Jawaharlal Nehru: I introduce the Bill.

12.10½ hrs.

APPROPRIATION (No. 4) BILL.*

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Morarji Desai, I beg to move:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63."

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63."

The motion was adopted.

Shri B. R. Bhagat: I introduce the Bill.

12.11 hrs.

APPROPRIATION (RAILWAYS) No. 4 BILL*

The Minister of Railways (Shri Swaran Singh): I beg to move:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways."

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service

of the financial year 1962-63 for the purposes of Railways."

The motion was adopted.

Shri Swaran Singh: I introduce† so the Bill.

12.11½ hrs.

APPROPRIATION (No. 4) BILL

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63 be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

Shri B. R. Bhagat: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12-12½ hrs.

APPROPRIATION (RAILWAYS)
NO. 4 BILL

The Minister of Railways (Shri Swaran Singh): I beg to move:*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, be taken into consideration."

The motion was adopted.

श्री बागड़ी (हिसार) : प्वाइंट ऑफ ऑर्डर । कल मैं ने एक रिजोल्यूशन मूव किया था नकली दवाइयों के बारे में, और उसका एक कायदा है कि जब तक मूवर जवाब न दे उस वक्त तक वह बहस खत्म नहीं होती । मैंने कल जवाब के लिये टाइम मांगा था लेकिन मुझे जवाब देने का वक्त नहीं दिया गया ।

अध्यक्ष महोदय : ऑर्डर , ऑर्डर । जो चीज हमारे सामने है उसके साथ इसका सम्बन्ध नहीं है ।

श्री बागड़ी : कल जो मैंने रिजोल्यूशन रखा था उसमें कायदे का उल्लंघन हुआ है ।

अध्यक्ष महोदय : वह बात आप और किसी वक्त कह सकते थे । अभी जो चीज ली जा रही है पहले उसको तो खत्म होने दीजिये । दरम्यान में इसको कैसे लिया जा सकता है ?

श्री बागड़ी : इसके खत्म होने के बाद ?

†Introduced/moved with the recommendation of the President.

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